CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 134/MP/2021

Subject: Petition under Section 61, Section 63 and Section 79 of

the Electricity Act, 2003 read with statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited and its Long-Term Transmission Customers for inter-alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.

Petitioner : NER-II Transmission Limited (NTL)

Respondents: Assam Electricity Grid Corporation Limited and 8 Ors.

Date of Hearing : 1.8.2022

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties Present : Mr. Deep Rao Palepu, Advocate, NTL

Mr. Saahil Kaul, Advocate, NTL Ms Harleen Kaur, Advocate, NTL Mr. Arjun Agarwal, Advocate, NTL

Mr. Anand K Ganesan, Advocate, PGCIL Ms. Swapna Seshadri, Advocate, PGCIL

Mr. Jai Dhanani, PGCIL Mr. V C Shekhar, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

- 2. The learned proxy counsel for NTL sought a short adjournment as the arguing counsel is before the Hon'ble Supreme Court. He further submitted that Petition No.41/TT/2022 and Petition No.167/TT/2022 are related to the instant petition and requested to take them up together along with the instant petition.
- 3. The Commission directed the Respondents to file reply, if any, by 25.8.2022 and the Petitioner to file rejoinder, if any, by 9.9.2022. The Commission directed the parties to adhere to the specified timeline for completion of pleadings and observed that no further extension of time shall be granted.



The Petition shall be listed, along with Petition No.41/TT/2022 and Petition No.167/TT/2022, for hearing in due course for which a separate notice will be issued.

By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)